

**THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT):** (a) to (c) The required information is being collected and will be laid on the table of the House.

**Irregularities in Purchase of Materials in I.T.D.C. Hotels**

**6426. SHRI BRAJI MOHAN MOHANTY:** Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) how many cases of irregularities in purchase of materials in ITDC Hotels and Public Sector Hotels have been brought to the notice of the Government during the years 1977-78, 1978-79, 1979-80;

(b) how many such cases are under investigation and details of each such case; and

(c) steps, if any, taken to introduce uniform purchase procedure in all the hotels?

**THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI CHANDULAL CHANDRAKAR):** (a) 7 cases of irregularities in purchase of materials in ITDC Hotels only have been brought to the notice of the Government.

(b) Only one case regarding allegations of corrupt practices in regard to purchase of fresh supplies for hotels in Delhi is under investigation.

(c) Uniform purchase and stores procedure is in force. Whenever any irregularities are noticed, remedial action is taken.

**Evaluation of Plant and Machinery installed by Barmalt (I) Pvt. Ltd., Gurgaon**

**6427. SHRI VIJAY KUMAR YADAV:** Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 1496 on 20th June, 1980 regarding

imposition of penalty by Central Excise authorities on Barmalt (I) Pvt. Ltd., Gurgaon and state:

(a) whether the income tax authorities have compared the value of the plant and machinery installed at Barmalt (I) Pvt. Ltd., Gurgaon, with the figures and details given by the Central Excise Authority; and

(b) if so, whether the figure given by the Central Excise have been found to be correct?

**THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT):** (a) No, Sir.

(b) Does not arise.

**Applications for fresh Ration Cards**

**6428. SHRIMATI GEETA MUKHERJEE:** Will the Minister of CIVIL SUPPLIES be pleased to state:

(a) the conditions which an applicant for a fresh ration card has to fulfil in Delhi;

(b) the number of applications for fresh ration cards received by the Zonal Office of Food and Civil Department, Curzon Road, New Delhi, in 1980 from January to June (month-wise);

(c) number of applicants given ration cards;

(d) whether Government are aware that applicants who go with their applications for fresh ration cards or for any changes are asked irrelevant questions, harassed and asked to come again and again; and

(e) whether Government propose to have a check and the necessary steps to ensure that applicants are given Ration Cards without delay?

**THE MINISTER OF CIVIL SUPPLIES (SHRI V. C. SHUKLA):** (a) The issue of food cards in Delhi is governed by the Delhi Specified Food Articles (Regulation and Distribution) Order, 1968, according to

which any person permanently residing or intending to do so in the Union Territory of Delhi and desiring to have a household food card is required to apply in the prescribed form to the Circle Office in which he resides or intends to reside and the food card is issued after making necessary verification. Further, a homeless person who has no fixed or identifiable place of dwelling is also issued a temporary household food card (Homeless). Such food cards are valid for a period of not exceeding three months at a time and can be revalidated for three months at a time or for lesser period as may be appropriate.

(b) and (c). A statement is annexed.

(d) and (e). No such complaint has come to the notice of the Government in the recent past. Instructions have already been issued by the Delhi Administration for issue of Food Cards to applicants without delay.

#### Statement

Month	Number of applications for fresh ration cards received by the Zonal Office of Food and Civil Department, Delhi Administration, Curzon Road, New Delhi in 1980	Number of applicants given ration cards
January, 1980	502	502
February, 1980	446	413
March, 1980	604	571
April, 1980	510	493
May, 1980	593	580
June, 1980	489	466
Total	3144	3025

#### Production of Crude Mica

6429. SHRI A. K. ROY: Will the Minister of COMMERCE be pleased to state:

(a) whether production of crude mica (other than scrap or waste) dwindled to negligible level since canalisation of processed mica in 1971;

(b) whether mica mining and processing was employing half-a million workers and home splitters in 1971 and the industry now employs only a few thousand workers;

(c) whether inappropriate policies adopted by Government including disproportionate increases of 300 per cent in floor prices prevailing before canalisation and introduction of 40:60 formula are responsible for this debacle; and

(d) whether Government propose to decanalise export of processed mica and save it from ruination; if not, the reasons therefor?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) The reported production of mica has been declining since 1970, i.e. before canalisation.

(b) No, Sir. According to the Indian Labour Statistics, the total number of workers engaged in mica industry during 1971 was 29,000. The level of employment has not declined since.

(c) and (d). No, Sir. Mica exports have shown a gradual increase over the last three years.

#### Service Charges for Import Canalisation of Foreign Flag and Indian Flag Vessels

6430. SHRI KRISHNA CHANDRA PANDEY: Will the Minister of COMMERCE be pleased to state:

(a) whether the Pricing Committee has approved the service at 4 per cent for import canalisation of foreign-flag and Indian-flag vessels after proper